

Admitted
12.7.17

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH AT MUMBAI
COMPANY SCHEME PETITION NO 548 OF 2017
IN
COMPANY SCHEME APPLICATION NO 535 OF 2017**

In the matter of the Companies Act, 2013

AND

In the matter of Scheme of Arrangement between Atos India Private Limited ('the Demerged Company') and Atos Global IT Solutions and Services Private Limited ('the Resulting Company') and their respective Shareholders

AND

In the matter of Sections 230 read with Section 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013

Atos Global IT Solutions and Services

Private Limited, a Company incorporated }

under the Companies Act, 2013 and having its }

registered office at Godrej & Boyce Complex, Plant 5, }

Pirojsha Nagar, LBS Marg, Vikhroli West, }

Mumbai – 400079, }

CIN: U72900MH2017PTC292122 }..... Petitioner Company

Called for Admission of Petition:

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner Company

CORAM: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

DATE: 21st June, 2017

MINUTES OF THE ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 12th July, 2017.

3. Learned Advocate for the Petitioner states that in pursuance of the directions contained in Order dated 1st May, 2017 passed by the National Company Law Tribunal, Mumbai Bench ('Tribunal') in the Company Scheme Application No. 535 of 2017, the meeting of Equity Shareholders was held on Tuesday, 6th June, 2017 and the requisite quorum was present and the Scheme was approved with the requisite majority by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 6th June, 2017 which is annexed as Annexure 'F' to the petition.
4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director and Registrar of Companies Mumbai. No representation is received by the Petitioner Company from any Regulatory Authority.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy Member (Technical)

Sd/-

B.S.V. Prakash Kumar Member (Judicial)